SHRI RAJ BAHADUR: For that we have got a host of literature giving a wealth of information about tourist spots and tourist facilities.

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*199. [The questioners (Shrimati Yashoda Reddy and Shrimati Savitry Deri Nigam) were absent For answer vide cot. 1579 infra.]

*200 and 201. [The questioner (Shrimati Savitry Devi Nigapi) was absent: For answers, vide col. 1580 infra.]

CONSTRUCTION OF NEW GOODS PLATFORM AT UKLANA

*202. SHRI JUGAL KISHORE: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that Government have agreed to construct a new goods platform at the Uklana Railway Station on the Northern Railway *on* the condition that the earth for the new platform would be supplied by Mandi traders; and
- (b) if so, by what time Government propose to construct the platform?

THE DEPUTY MINISTER OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) The Railway Administration have agreed to provide a goods platform and other facilities on the same side as the Mandi and the merchants of Uklana Mandi themselves volunteered to do the earthwork by Shramdan.

(b) The work is expected to be completed in about 4 months time.

SETTING UP OF PRICE STABILISATION BOARD

*203. SHRI P. N. RAJABHOJ: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government have accepted the proposal of the Foodgrains Enquiry Committee to set up a Price Stabilisation Board;

(b) if so, when the Board is likely to be set up and what will be its composition and function; and

to Questions

(c) if the reply to part (a) above be in the negative, what are the reasons for not accepting this proposal?

THE DEPUTY MINISTER OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): (a) to (c). The recommendation of the Foodgrains Enquiry Committee for the setting up of a Price Stabilization Board is still under consideration of the Government.

RECOMMENDATIONS OF FOODGRAINS ENOun?Y COMMITTEE

*204. SHRI P. N. RAJABHOJ: Will the Minister of FOOD AND AGRICULTURE be pleased to state the recommendations of the Foodgrains Enquiry Committee which have been referred to the States for their consideration and action?

THE DEPUTY MINISTER OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): A statement giving the required information is placed on the Table of the Sabha.

STATEMENT

Recommendations of the Foodgrains Enquiry Committee referred to concerned State Governments for consideration and necessary action

- 1. Augmenting food production in *different States and through different measures.* (i) Increases in foodgrains acreage through double cropping, etc.
- (ii) Acreage increase through extension of irrigation.
- (iii) Improving yield of cereals through intensive cultivation.
- 2. *Irrigation.* (i) Utilization of potential already created.
 - (ii) Reduction in water and electricity rates.

- (iii) Helping cultivators with credit facilities for conversion of dry cultivation areas into wet cultivation areas.
 - (iv) Need for irrigation extension service.
 - (v) Water-logging and drainage problems.
- (vi) Maintenance and repair of irrigation works.
- (vii) Construction of distributory channels, etc.
- (viii) Provision of technical staff for survey .-
- 3. Improved Seeds.— (i) Speeding up of the establishment of seed farms.
- (ii) Simplification of the procedure for acquisition of land for seed farms.
 - (iii) Timely supply of pure seed.
- 4. Fertilizers and Manures.—(i) Development of local manurial resources.
- (ii) Increased use of non-edible oilcakes, fish manure, bone-meal and superphosphates.
- 5. Soil Conservation and Land Reclamation.—(i) Accelerating the progress Conservation Schemes.
 - (ii) Follow-up cultivation.
- (iii) Accelerating the pace of land reclamation.
- (iv) Increased utilisation of the training facilities in soil conservation.
- 6. Farm. Implements.—Popularizing the use of improved implements.
- 7. Forests.—Implementation National Forest Policy Resolution.
- 8. Land Reforms.-Speedy and effective implementation of Land Reforms.
- 9. Useless and Stray Cattle.—Starting of sufficient number of gosadans and enforcement of Cattle Trespass Act.
- 10. Special Problems Eastern U.P.— (i) Increase in yield per acre and area under double cropping.

- to Questions (ii) Drive for promotion of cooperative servicing and better Farming Societies.
- (iii) Adequate stress on construction and repair of masonry wells.
- (iv) Stepping up of progress of flood control schemes.
- (v) Possibilities of introducing short-term crops.
- 11. Measures for increasing flow of Marketable Surplus.—(i) Establish ment of regulated markets.
 - (ii) Grain Golas.
 - (iii) Linking of credit with marketing.
- 12. Market studies, Research and Statistics.— (i) Increased facilities for research and market studies.
 - (ii) Crop-cutting surveys in Orissa.
- 13. Problem of vulnerable (i) Introduction of special agricultu ral, industrial and public works pro gramme.
- (ii) Improvement in the economic condition of agricultural labourers.

श्री पां० ना० राजभोज: क्या में जान 🛰 सकता हं कि क्या इस प्रश्न पर नेशनल डेवलपमेंट कौंसिल की मीटिंग में विचार हम्राथा?

SHRI A. M. THOMAS: I do not think it was specifically considered at the National Development Council meeting.

श्री पां० ना० राजभोज: राज्यों ने कौन कौन सी सिफारिशें स्वीकृत की हैं ?

श्री ए० पी० जैन : जो जो सिफ़ारिशें हैं वे स्टेट गवनमेंट के पास भेज दी गई हैं और यह उन्हीं को करना है कि वे सोच विचार कर जिन को मुनासिब समझें मंजूर करें।

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पां० ना० राजभोज : क्या ग्राप उकरों हैं कि जो सिफ़ारिशें स्वीकृत की गई हैं उसका 8 ?

श्री ए० पी० जैन : ये सिफारिशें राज्य सरकारों सेन्सम्बन्धित हैं ग्रीर राज्य सरकारों के पास भेज दी गई हैं। जिन को वे ठीक समझेंगी उनको मंजुर करेंगी स्रौर जिनको नहीं समझेंगी उनको मंज्र नहीं करेंगी

श्री पां० ना० राजभोज: केन्द्रीय सर-कार ने कीन कीन सी सिफारिशें स्वीकार की हैं।?

श्री ए० पो० जैनः मझ को पता नहीं 賣 1

श्री पां० ना० राजभोज : दूसरी बात क्या में यह जान सकता हं कि कौन कौन सी सिफारिकों पर कार्यवाही की गई है ?

श्री ए० पी० जैनः वह मैंने बता दिया कि राज्य सरकारों के पास गई हुई हैं, उनमें से कुछ को वे स्वीकार करेंगी, कुछ को ग्रस्वीकार करेंगी और कुछ को ग्राधा स्वीकार करेंगी ।

SHRI V. PRASAD RAO: In view of the very serious food situation that is prevailing in some parts of U.P. and West Bengal, may I know whether this question was discussed in the National Development Council?

SHRI A. P. JAIN: No; this question was not discussed in the National Development Council.

SHRI RAJENDRA PRATAP SINHA: The hon. Minister has started that the recommendations have been referred to the State Governments and it is for them to accept or not to accept them, but may I know, since it is the responsibility of the Centre also, whether the Minister will take the

trouble to find out from the States which, recommendations are being accepted and implemented by them and, which are not being accepted and implemented and if so why not?

to Questions

SHRI A. P. JAIN: No doubt, we are very vitally interested in food produc tion and we will ascertain from the particular State Governments what recommendations been have able to them. Nonetheless, the ques tion of accepting, modifying or reject ing them is the responsibility of the State Governments.

SHRI RAJENDRA PRATAP SINHA: Is it not a fact that on almost every item we are assisting the State Governments and is it not desirable for the Ministry here to formulate its own views and give its recommendations also to the State Governments saying that these are the recommendations which they must accept?

SHRI A P. JAIN: In fact, the whole of the Second Five Year Plan is made up of these schemes. Very few new schemes have been suggested. We have our own views and we have been trying to implement them and from time to time we discuss with the State Governments, with their Ministers, with their officials; our officials go round and we put our peint of view before them.

SHRI RAJENDRA PRATAP SINHA: The question is not so general as the hon. Minister is answering. We are seeking information on this particular thing, the Report of the Foodgrains Enquiry Committee and their recommendations. We want to know specifical so far as the recommendations of this Committee are concerned, ' which of them they accept as the Food Ministry at the Centre and which they ask the State Governments to implement.

SHRI A. P. JAIN: My answer was quite specific and it related to the recommendations made by the Foodgrains Enquiry Committee. There were certain recommendations whick

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concerned the Centre and on which either we have taken a decision or we have to take a decision; there were certain recommendations which fell within the sphere of the State Gov ernments and which we have sent to them and the final decision on them will be theirs. We also hold our own views and we discuss them with the State Governments.

SHRI RAJENDRA PRATAP SINHA: Will you communicate your views to them?

SHERI A. P. JAIN: The very fact that we have sent these recommenda-•tuons to them indicates that by and large i we favour most of those recommendations.

SHRI JASWANT SINGH: In regard to the Union Territories what is the position? Have the Government formulated their views on the recommendations of this Committee?

SHRI A. P. JAIN: Sir, I did not catch the question.

MR. CHAIRMAN: What is the position with regard to Union Territories where there are no States concerned? That is what he wants to know.

SHRI A. P. JAIN: Certainly, it is our responsibility to enforce them there.

SHRI JASWANT SINGH: What is the reply, Sir?

MR. CHAIRMAN: They are taking responsibility there.

SHRI JASWANT SINGH: But what has happened there? Which of the recommendations of the Foodgrains Enquiry Committee have been accepted by the Government in regard to Union Territories?

SHRI A. P. JAIN: Most of the Recommendations; for instance, those with regard to minor irrigation works, we are enforcing with all the force that we happen to possess; those with regard to seed farms, those with regard to the development of local

manurial resources, etc. So far as the supply of fertiliser is concerned, we are in short supply and there is dearth of foreign exchange and we have not been able to implement it. So most of the suggestions made by the Foodgrains Enquiry Committee for stepping up agricultural production are being implemented in the Union Territories.

SHRI T. S. AVINASHILINGAM CHETTIAR: As between the Government of India and the State Governments, a statement was made just now saying 'we make our own decision; they make their own decision'. May I know whether there is any co-ordinating authority which takes into consideration the views of both the State Governments and the Central Government and evolves a common policy with regard to this matter?

SHRI A. P. JAIN: All the schemes for stepping up food production were discussed in the National Development Council. A special session of the National Development Council was held in the month of January. Later on I invited the States Ministers; some of them have seen me and others are going to see me together with their officials. We hold discussions with them and we give them our point of view and in some cases we are rather emphatic but the final decision will depend upon them.

SHRI T. S. AVINASHILINGAM CHETTIAR; In view of the fact that there were recent reports that targets with regard to the Second Five Year Plan have not been reached, may. I know whether the Government will circulate in the House the targets aimed for each year and the targets that have been reached in each State and by the Government of India?

SHRI A. P. JAIN: I have n« objection.

SHRI AMOLAKH CHAND: May I know when these recommendations were sent to the States and whether sufficient time has elapsed so that the Government of India may remind

them again to expedite the implementation of these recommendations?

SHRI A. P. JAIN: I have said that we have discussed these recommendations at the National Development Council and we are discussing them from time to time. Our officers are going there and most of these recommendations are being implemented by the State Governments.

Mr. CHAIRMAN: No more; this is not a general discussion on food policy. Next question.

CHANDRAPURA-MURI-RANCHI-BONDA-MUNDI RAILWAY LINE

*205. SHRI T. BODRA: Will the Minister of RAILWAYS be pleased to state the time by which the construction of the Chandrapura-Muri-Ranchi Bondamundi railway line is expected to be completed?

THE DEPUTY MINISTER OF RAILWAYS (SHRI S. V. RAMASWAMY): Construction of the Chandrapura-Muri-Ranchi Section (Stages I and II) of Chandrapura-Muri-Ranchi-Bondamundi Project is in hand and is expected to be completed by the end of 1960.

SHRI T. BODRA: May I know how many miles have already been completed?

SHRI S. V. RAMASWAMY: I am sorry \ have not got the exact figure.

SHRI T. BODRA: May I know the amount of land that has been acquired for this purpose under the Land Acquisition Act?

SHRI S. V. RAMASWAMY: I have no information about that. But I may tell the hon. Member that Stage I was ordered to be constructed in October 1957 and Stage II, that is, Muri-Ranchi section has been ordered on 19th February 1958. Both these Stages I and II will be completed by the end of 1960.

LAND ACQUISITION BY THE SOUTH-EASTERN RAILWAY IN DISTRICT STNGHBHUM

to Questions

\S *206. Shri T. BODRA: Will the Minister of RAILWAYS be pleased to state whether land acquisition proceedings have been started in respect of lands which have been taken over by the South-Eastern Railway for railway purposes in the District of Singhbhum in Bihar?

THE DEPUTY MINISTER OF RAIL. WAYS (SHRI S. V. RAMASWAMY): Yes, Sir. Necessary land Acquisition proceedings in the Singhbhum District have been started by the Railway through Civil Authorities concerned.

SHRI T. BODRA: May I know, Sir, what was the amount of compensation that was paid to the people?

SHRI S. V. RAMASWAMY: I have got figures only for one section with regard to the land acquired, but require notice with regard to the amount.

SHRI T. BODRA: Is it a fact that the people whose lands have been acquired for this purpose were not paid compensation according to the market price of the land, which is necessary under the Land Acquisition Act?

SHRI S. V. RAMASWAMY: Whether market value or not, I do not have the necessary information. But some section has been paid for and so far as other sections are concerned award statements are awaited and as soon as they are received, the amounts will be paid. As a matter of fact we are pressing the civil authorities to pay the amounts as soon as possible.

SHRI V. K. DHAGE: The question is whether the compensation that is fixed for the acquisition of land is satisfactory to the people from whom the land is acquired, or is there any dissatisfaction with regard to that?

SHRI S. V. RAMASWAMY: The earlier question was about the market